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(PART – I SECTION-I)
GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPT. OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE

PUBLIC NOTICE NO. 128 (RE-2008)/2004-2009
NEW DELHI, DATED THE 7th January, 2009

In exercise of powers conferred under Paragraph 2.4 of the Foreign Trade Policy 2004-09, the Director General of Foreign Trade hereby makes the following amendments in Handbook of Procedures, Vol. I RE2008.

1. Attention is invited to Public Notice 115(R2008)/2004-09 dated 15.12.2008. In Table 15 of Appendix 37A, announced by Public Notice 115(R2008)/2004-09 dated 15.12.2008, the following correction is made.

“The VKGUY product codes numbers 15.2, 15.4, 15.5, and 15.6 stands deleted, for exports made from 1.4.2008”.

1. In Appendix 37A, in Table 15, the following note is inserted.

“Note: Export of items used for cooking and dining purposes are not ‘Handicraft’ items. Accordingly, all such items including those falling in the ‘Tableware’ / ‘Kitchenware’ category shall not be entitled for VKGUY benefits under Table 15.”

This shall apply on exports made from 1.4.2008.

This issues in Public interest.

Sd/-
(R.S. Gujral)
Director General of Foreign Trade and
Ex-Officio Additional Secretary to the Government of India

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